

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 380

ANSWERED ON TUESDAY, FEBRUARY 3, 2026/ 14 MAGHA, 1947 (SAKA)

IMPLEMENTATION AND PERFORMANCE OF IBC

380. **Shri Rajinder Gupta:**

Will the Minister of Corporate Affairs be pleased to state:

- (a) the number of cases admitted, resolved and pending under the Insolvency and Bankruptcy Code (IBC) during each of the last five years, year-wise and sector-wise;
- (b) the average time taken for resolution vis-à-vis the statutory timeline of 270/330 days and reasons for delays;
- (c) the average haircut or recovery rate for lenders and creditors, sector-wise;
- (d) the number of cases transferred between NCLTs or appealed in higher tribunals along with the reasons; and
- (e) the steps taken or proposed to improve efficiency, reduce delays and enhance creditor recovery under the IBC framework?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND
HIGHWAYS**

[SHRI HARSH MALHOTRA]

(a): Year wise details of cases admitted, resolved and ongoing during last five years are as mentioned below: -

S No	Period	No. of Admissions	No. of Resolutions	Ongoing processes at the end of the period
1	2020-21	536	119	1621
2	2021-22	891	142	1701
3	2022-23	1262	186	1949
4	2023-24	1003	263	1917
5	2024-25	724	259	1926

Sector wise details of cases admitted during last five years are mentioned below: -

Sector	Number of Admissions
Manufacturing	1491
Real Estate, Renting & Business Activities	1044
Construction	573
Wholesale & Retail Trade	448
Hotels & Restaurants	81
Electricity & Others	108
Transport, Storage & Communications	110
Others	561

(b): Details regarding average time in resolution are presented below: -

Average time excluding the time excluded by the AA	As on March, 2021	As on March, 2022	As on March, 2023	As on March, 2024	As on March, 2025
Number of days from Insolvency Commencement Date to approval of resolution plans by AA	408	451	507	562	597

Time taken to resolve each case depends on circumstances and complexity of each case, nature of evidence, number of Interlocutory Applications (IAs), stay by the higher courts, cooperation of stake holders and adjournments etc.

(c): Details regarding sector wise recovery rate of lenders are not maintained. However, during last five financial years realisable value by the creditors is ₹2.31 lakh crores. Year wise details of these cases are presented below:

S No	Period	Number of Resolutions	Total Admitted Claims	Total Realisable Value (₹ in Crore)	Realisable Value as % of	
					Liquidation Value	Fair Value
1.	2020-21	119	1,27,200	27,551	150%	61%
2.	2021-22	142	1,95,383	46,369	138%	87%
3.	2022-23	186	1,53,567	55,361	128%	85%
4.	2023-24	263	1,68,927	46,176	136%	94%
5.	2024-25	259	1,62,746	55,821	230%	157%

(d): No such data is maintained centrally.

(e): The following measures have been taken to streamline the insolvency resolution process for time-bound resolution under the IBC:

- **Amendments to the Code:** The government has introduced six amendments to the Code, which were enacted by Parliament till date to address practical challenges and enhance the effectiveness of the insolvency resolution process. These amendments aimed to clarify provisions, streamline processes, and addressed various legal issues.
- **Amendments to Regulations:** The Insolvency and Bankruptcy Board of India has since inception made more than hundred amendments in regulations based on the needs of market to streamline processes, reduce delays, and maximise the value of the assets of the CD.
- **Capacity Building of Stakeholders:** The Insolvency and Bankruptcy Board of India (IBBI) has been actively conducting outreach and awareness programs for various stakeholders.
- The use of **Information Technology** has been increased in the insolvency resolution processes.

As regards further reforms, with the objectives to reduce delays and improve realisation, the Insolvency and Bankruptcy Code (Amendment) Bill, 2025 was introduced in the Lok Sabha on 12.08.2025 and referred to the Select Committee of Lok Sabha for further examination. The report of the Select Committee is under examination.
